

**Bill No. 12 of 2007**

**THE BHARAT RATNA DR. B.R. AMBEDKAR  
VISHWAVIDYALAYA (AMENDMENT) BILL, 2007**

**(As passed by the Legislative Assembly of National Capital Territory of  
Delhi on 27<sup>th</sup> December, 2007)**



**BILL NO. 12 OF 2007**

**THE BHARAT RATNA DR. B.R.AMBEDKAR VISHWAVIDYALAYA (AMENDMENT)**

**BILL, 2007**

**A**

**BILL**

to amend the Bharat Ratna Dr.B.R.Ambedkar Vishwavidyalaya Act, 2007

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Fifty-eighth Year of the Republic of India as follows: -

Short title and commencement. 1. (1) This Act may be called the Bharat Ratna Dr. B.R.Ambedkar Vishwavidyalaya (Amendment) Act, 2007.

(2) It shall come into force on such date as the Government may, by notification in the official Gazette, appoint.

Amendment of section 2 2. **In the Bharat Ratna Dr.B.R.Ambedkar Vishwavidyalaya Act, 2007 (Delhi Act 9 of 2007), in section 2, for clause (n) the following clause shall be substituted, namely:-**

“(n) “Government” means the Lieutenant Governor of the National Capital Territory of Delhi appointed by the President under article 239 and designated as such under article 239AA of the Constitution;”.



**This Bill has been passed by the Legislative Assembly of the National Capital Territory of Delhi on the 27<sup>th</sup> December, 2007.**

**(Ch. Prem Singh)**  
**Speaker,**  
**Legislative Assembly of the**  
**National Capital Territory of Delhi**

**Delhi,**  
**Dated, the 27<sup>th</sup> December, 2007**